

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

CUSTOMS Appeal No. 199 of 2012-SM

[Arising out of Order-in-Original/Appeal No 6-COMMR-ACC-AHMEDABAD-2012 dated 30.05.2012 passed by Commissioner of CUSTOMS-AHMEDABAD]

Samir Ahmed Mansuri

...Appellant

4, Gulzar Park, Near Fatehwadi Bus Stop,
Sarkhej Road,
Ahmedabad,
Gujarat

VERSUS

C.C.-Ahmedabad

...Respondent

Custom House,
Near All India Radio Navrangpura,
Ahmedabad,
Gujarat

APPEARANCE:

None for the Appellant

Shri. Sanjay Kumar, Superintendent (Authorized Representative) for the
Respondent

CORAM: HON'BLE MEMBER (TECHNICAL), RAJU

FINAL ORDER NO. A/10312 / 2023

DATE OF HEARING: 21.02.2023

DATE OF DECISION: 21.02.2023

RAJU

The matter has been listed on 19.10.2022, 03.11.2022, 08.12.2022, 12.01.2023, but no one appeared. It appears that the appellant is not interested to pursue their appeal. Accordingly, in terms of Rule 20 of CESTAT procedural Rule, 1982, the appeal is dismissed for non- prosecution. The appellant has liberty to approach this Tribunal with sufficient grounds if they wish to pursue their appeal by filing suitable application.

(Dictated & Pronounced in the open Court)

**(RAJU)
MEMBER (TECHNICAL)**